

the basic scales of pay and other conditions of service in the two banks are not uniform.

(c) As the existing position is not considered to be anomalous and as the scales of pay and allowances in the two banks have to be determined in accordance with the provisions of the awards of national industrial tribunal, no action on the part of the Central Government seems to be called for.

One anna Coin

3738. Shri Jedhe: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that old one anna coin is still treated as legal tender and is in circulation;

(b) if so, the reasons for continuing the circulation of this old coin;

(c) whether it has come to the notice of Government that in the past there have been serious disputes in conversion of this one anna into naya paisas;

(d) if so, whether Government propose to stop the circulation of one anna coin from the market immediately; and

(e) if the reply to part (d) above be in the negative, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Cupronickel one anna coins are still legal tender and in circulation, but the present stock position of decimal coins does not permit of their immediate demonetisation.

(c) to (e). While no serious disputes over the conversion of annas into naya paise have come to the notice of the Government, they are aware of the inconvenience caused by the continued circulation of these coins. Withdrawal of these coins will, however, start as soon as adequate stocks of requisite denominations in the decimal series have been built up. It is, however, not possible at this stage

to indicate with any degree of certainty when these coins will be completely withdrawn.

Heavy Melting Cerap

3739. { **Shri Narasimha Reddy:**
Shri P. K. Deo:
Shri Kapur Singh:
Shri Tan Singh:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the quantity of heavy melting scrap melted by domestic users during each of the years, 1959, 1960 and 1961;

(b) the quantity of heavy melting scrap exported during each of the year 1959 and 1960; and

(c) whether it is a fact that heavy melting scrap exported during 1961 was very much lower than in either of the years 1959 and 1960; and

(d) if so, reasons therefor?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) to (c). Figures of heavy melting scrap melted by domestic furnace owners are not available. However, the figures of exports during 1959 to 1961 are as follows:

1959—47,960 tons.

1960—43,450 tons.

1961—22,050 tons.

(d) The lower export of heavy melting scrap in 1961 as compared to previous years, is due to the complete ban on exports of heavy melting scrap imposed in the latter half of 1961.

Export of Scrap

3740. { **Shri Narasimha Reddy:**
Shri P. K. Deo:
Shri Kapur Singh:
Shri Tan Singh:

Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the annual arising and domestic use of No. 1 Sheet Cutting Scrap;

(b) whether it has been brought to the attention of Government that due to the existing ban on the export of No. 1 Sheet Cutting Scrap, it is now exported, when rusty, as No. 2 Sheet Cutting scrap involving the country in the loss of valuable foreign exchange; and

(c) steps taken to avoid this situation?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) The information is not readily available.

(b) and (c). As No. 1 Sheet Cuttings are in great demand within the country, it is considered unlikely that they will be allowed to become rusty for export as No. 2 sheet cuttings.

Fertilizer Plant in Madhya Pradesh

3741. Shri Birendra Bahadur Singh: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 2563 on the 5th June, 1962 and state:

(a) whether alternative arrangements are being made for the establishment of a fertiliser plant in Madhya Pradesh; and

(b) if so, by which time a final decision is likely to be taken?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Alternative arrangements are under consideration.

(b) In the near future.

Shares of Public Companies

**3742. { Shri Morarka:
Shri Bhagwat Jha Azad:**

Will the Minister of Finance be pleased to state:

(a) which public companies were allowed to increase their capital by the issue of further equity shares to their shareholders since 1st April, 1959;

(b) in respect of each of these public companies separately—

(i) what was the premium that was allowed to be charged over and above the par value of the share for the issue of further shares to the Indian shareholders;

(ii) what was the ratio of the premium to the face value of the share; and

(iii) what was the dividend on equity shares declared by these companies for the three years before that in which the issue of further share was made?

The Minister of Finance (Shri Morarji Desai): (a) A list showing the names of the public companies which were allowed to increase their capital by the issue of further equity shares to their shareholders from 1st April 1959 to 31st March 1962 is laid on the Table. [See Appendix IV annexure No 94].

(b) (i) and (ii) A list showing the names of the public companies which were allowed to issue further shares at a premium, the amount of premium per share to be charged over the par value and the percentage of premium to the face value is laid on the Table. [See Appendix IV annexure No. 95].

(b) (iii) Information is being collected and a statement showing the percentages of dividend on equity shares declared, by the companies listed in reply to part (b) (i) and (ii) above, for the three years before that in which the consent for further increase in capital was given, will be laid on the Table of the House as soon as it is ready.

Acquisition of Land for Kalpa Township in H.P.

3744. Shri Virbhadra Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is proposed to acquire the agricultural land of peasants in